HIGH COURT OF JHARKHAND, RANCHI

ORDER

No. 24/CJS /08/R&S

Dated, Ranchi the 4th April, 2013

I am directed to say that the Hon'ble Court has been pleased to direct all the Principal District & Sessions Judges including the Principal Judicial Commissioner, Ranchi to furnish the details of G.R. cases pending investigation in respect of all the Courts of the Judgeship and send a consolidated comprehensive report in detail forthwith.

While furnishing the report it is to be kept in mind, inter alia, those G.R. Cases in which neither Challan (Charge Sheet) nor F.F. has been submitted giving details about (a) G.R. Number with date (b) Police Station. In cases where challan (Charge-sheet) has been submitted in Part, that may be indicated clearly.

The Hon'ble Court has further directed to furnish information in detail about the Complaint Case forwarded under Section 156 (3) Cr.P.C. to the concerned Police Station. Such information shall consist of date of Complaint Case filed in the Court, the date of Registration of F.I.R. and whether Challan (Charge Sheet)/ F.F. filed or not.

All such information be sent to this Court in Proforma annexed (2 Sheets) regularly in every quarter commencing on 1st quarter of 2013. The report of first quarter ending on 31st March be sent by 15th April 2013, the Second quarter ending on 30th June be sent by 15th of July 2013, the third quarter ending on 30th September be sent by 15th of October 2013 and the last quarter ending on 31st December be sent by 15th of January, 2014.

By Order of the Court, Sd/- A.K. Choudhary Registrar General I/c.

Memo No. 896-917 /R&S

Dated: Ranchi the 4th April, 2013

Copy forwarded to all the Principal District and Sessions Judges of the State of Jharkhand and the Principal Judicial Commissioner, Ranchi for information and necessary action.

Enclosure: As above (2 Sheets)

Registrar General I/c.

06.04.13

FORMAT – I											
SI. No.	G.R. Case No.	Name of the Police Station	Date of institution of FIR with Sections invoked	receipt o				Remarks			
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FORMAT - II

SI. No.	Comp. Case No. u/s 156 (3) Cr.P.C.	When sent to concerned Police Station for institution	Name of the Police Station	Whether instituted or not	If instituted; Date of Registration of FIR with Sections invoked	submission of	If Investigation pending; since when	Remarks
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